

STATEMENT

For the week ending	Price per maund at :	
	Calcutta	Patna
	Rs.	Rs.
5-6-54	33-3-10	33-0-0
12-6-54	32-6-10	33-0-0
19-6-54	32-4-2	32-10-0
26-6-54	31-10-5	32-8-0
3-7-54	31-7-4	32-8-0
10-7-54	-0	32-8-0
17-7-54	31-3-7	32-8-0
24-7-54	31-7-6	31-8-0
31-7-54	31-13-1	31-4-8

Shri K. P. Sinha: May I know the total quantity of sugar imported till June, 1954, and how it was distributed?

Shri Kidwai: I have just described the distribution. The total quantity that has been imported up to date is about 6,70,000 or 6,80,000 tons, but I am not able to say just now what was the total up to the end of June.

Shri K. P. Sinha: May I know if we are getting imports of sugar as programmed, and if so, how is it that prices are going up?

Shri Kidwai: Prices are not going up. In some places where there may be some transport difficulties or otherwise there is a temporary shortage, for a day or two the prices go up.

Dr. Ram Subhag Singh: Is it true that with a view to averting sugar shortage and increasing cane production, Government are contemplating to increase the price of sugarcane and to fix it for a longer period?

Shri Kidwai: The price for sugarcane for the coming season was already announced last year. But so far as the next year is concerned, as generally prices of food and cereals have gone down, so proportionately cane prices also will go down.

MOTOR TRANSPORT WORKERS

***519. Shri Eswara Reddi:** Will the Minister of Labour be pleased to state why Government have been delaying the ratification of the decision of the I.L.O. relating to working hours of Motor Transport workers?

The Deputy Minister of Labour (Shri Abid Ali): Presumably the hon. Member is referring to the Hours of Work and Rest Periods (Road Transport) Convention (No. 67) adopted in 1939. The scope of the Convention is so extensive that it has not been possible for the Government of India to ratify it. Only two countries viz., Cuba and Uruguay have ratified it so far and it has not yet come into force. The I.L.O. is considering the revision of the Convention to enable other Member States to ratify it. The Government of India will re-examine the possibility of ratification after the Convention has been revised.

Shri Eswara Reddi: May I know whether the Government was not a party to the decision of the I.L.O. in this connection?

Shri Abid Ali: The Government of India is a member of the I.L.O.

Mr. Speaker: Was it a party to this Convention?

Shri Abid Ali: Whether it voted or not? I shall require notice for that.

RAILWAY COMPLAINTS

***520. Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to state:

(a) whether any category of complaints entered into the Complaint Books kept at the railway stations are sent to the Railway Board for information;

(b) if not, how the matters within the competence of the Railway Board are dealt with; and

(c) if so, the number of cases from the North Eastern Railway brought to the notice of the Railway Board in 1953?